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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(1) OA No.060/00170/2014

Balbir Singh Versus Union of India & Ors.

10.3.2014

Present: Sh. V.K.Sharma, counsel for the applicant.

Admittedly, the applicant had earlier filed OA No.060/00052 of 2014 before this Tribunal and the same was withdrawn by him on 21.1.2014 with liberty to approach the respondents for redressal of his grievance. Thereafter, the applicant has represented the respondents on 3.2.2014.

In view of Section 21(1) (b) of the Administrative Tribunals Act, 1985, the applicant has to wait for six months before approaching the Tribunal. But in the instant case, the applicant has made a representation on 3.2.2014 and he has filed the instant OA on 25.2.2014 i.e. just after 22 days.

Accordingly, the present OA is dismissed being premature.

(UDAY KUMAR VARMA)
MEMBER(A).

(SANJEEV KAUSHIK)
MEMBER(J)

Kks